

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)

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**Subject:- Administrative Directions Regarding Adoption of Virtual /Hybrid Mode, Suspension of LTC, and Other Measures for Conservation of Fuel and Efficient Judicial Functioning.**

**CIRCULAR**

**No.: 16 of 2026/RG**

**Dated: 20.05.2026**

In view of the nationwide call for adoption of measures relating to "Economic Self-Defence" amid concerns arising from rising crude oil prices and energy security, the High Court hereby directs the following measures to remain in force until further orders:

1. With effect from 21.05.2026, the High Court shall encourage virtual hearings and virtual appearance by learned counsel, subject to observance of the decorum and protocol prescribed for virtual proceedings.
2. During the vacation period commencing from 08.06.2026, the nominated Vacation Benches shall deal with the matters coming before them through virtual mode. However, learned Advocates who, for some unavoidable reasons, are unable to participate via video conferencing mode may appear physically before the Hon'ble Court(s) whenever it is functioning physically.
3. No physical administrative inspection/visit of the Districts shall be conducted till further orders. All administrative meetings shall be convened virtually.
4. The LTC facility for Judicial Officers and staff of the High Court, except those already granted shall remain unavailable till further orders. However, for any number of days during which the LTC facility remains unavailable during any month, the relevant LTC block period shall stand extended by one month.
5. The Judicial Academy shall not conduct any physical training programme. All training programmes, workshops, orientations, and related academic activities shall be conducted through virtual mode only.

The Officers of the Registry shall, wherever feasible, pool the transport facilities allotted to them in order to minimize fuel consumption and ensure optimal utilization of official resources.

**By Order.**

**(M.K Sharma)**  
**Registrar General**  
**Dated: 20.05.2026**

**No.: 23305-55 /RG/GS**

**Copy to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_;  
*.....for kind information of their Lordships;*
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;

6. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. All Principal District and Sessions Judge, UTs of J&K and Ladakh;
9. Registrar Statistics/ Registrar Administration/ Registrar Recruitment, High Court of J&K and Ladakh;
10. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar;
11. Chief Accounts Officer, High Court of J&K and Ladakh, Srinagar;  
.....for information and necessary action.
12. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
13. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
14. Order file.

**Registrar General**